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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A. No. 2412/89

New Delhi: 27th October, 1994

Lakhan Singh Chahar, s/o Shri Sampat Singh,
r/o 38, Type I, Krishi Kunj, Inderpuri,
New Delhi.

None for the applicant.Applicant.

Versus

1. Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
2. Indian Agriculture Research Institute,
Pusa, New Delhi-110012Respondents.

HON'BLE MR.C.J.ROY, MEMBER(J)
HON'BLE MR.S.R.ADIGE, MEMBER(A)

ORDER(ORAL)

By Hon'ble Mr.C.J.Roy, Member(J)

This O.A. was filed by Shri Umesh Mishra, learned counsel for the applicant, who is no more. On 9.8.94 a notice was issued to the applicant to appear and conduct the case on 26.9.94. Registry sent the notice on 17.8.94 but the same has come back with an endorsement by the postal authority that no such person is available at the said address.

2. As the correct address is not before us, we thought it fit not ordering the second notice at the same address. The case is dismissed in default for non prosecution. The Registry is directed to send a copy of this order to the respondents.

Adige
(S.R.ADIGE)
MEMBER(A)

ROY
(C.J.ROY)
MEMBER(J)